

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75357 of 2017

(Arising out of Order-in-Original No. 92/COMMR/DGP/15-16 dated 26.02.2016 passed by the Commissioner of Customs, Central Excise & Service Tax Commissionerate, Durgapur, Satyajit Ray Sarani, City Centre, Durgapur – 713 216)

M/s. Electronic House

: Appellant

Plot No. 5165, Durgapur Station Road, District: Burdwan,
Durgapur – 713 201

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Satyajit Ray Sarani, City Centre,
Durgapur – 713 216

APPEARANCE:

None for the Appellant

Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75107 / 2025

DATE OF HEARING / DECISION: 22.01.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them. It is observed that the notice of hearing issued by the Registry has also returned undelivered. We also observe that even on the previous dates of hearing, the appellant remained unrepresented. Sufficient opportunities have been given to the appellant to represent their case. Therefore, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd